

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.217/2001 IN
O.A.788/2001

New Delhi, this the 2nd day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri Anil Kaim ..Applicant.

VERSUS

Union of India & Ors. ..Respondents

O R D E R (By Circulation)

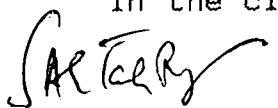
By Hon'ble Shri S.A.T. Rizvi, Member (A):-

RA No. 217/2001 has been filed by the applicant for review of the order passed in O.A.788/2001 on 11.4.2001 in regard to interim relief.

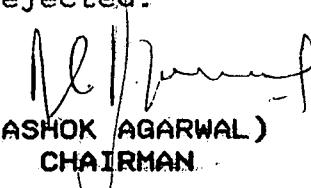
2. After going through the RA, we find that the review applicant has tried to re-argue the case by reagitating the same issues which he had raised at the time of hearing on interim relief. The points raised by him were considered at sufficient length by the Tribunal while passing the aforesaid orders.

3. After a careful consideration of the matter, we also not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.


(S.A.T. RIZVI)
MEMBER (A)

/sunny/


(ASHOK AGARWAL)
CHAIRMAN